

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL No.164 of 2015 & IA No. 264 of 2015**

**And**

**APPEAL No. 165 of 2015 & IA No. 267 of 2015**

**Dated: 16<sup>th</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Appeal No.164 of 2015 & IA No. 264 of 2015**

**BSES Rajdhani Power Ltd. ...Appellant(s)  
Vs.  
Delhi Electricity Regulatory Commission ...Respondent(s)**

**Appeal No. 165 of 2015 & IA No. 267 of 2015**

**BSES Yamuna Power Ltd. ...Appellant(s)  
Vs.  
Delhi Electricity Regulatory Commission ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Hasan Murtaza  
Mr. Matrugupta Mishra**

**Counsel for the Respondent(s) : Ms. Suparna Srivastava**

**ORDER**

We are informed by learned counsel for the State Commission that deliberations are still in progress. Efforts are being made to resolve the issue involved in this appeal. Hence, counsel seeks two weeks further time.

List these matters on **09.02.2017.**

**(I. J. Kapoor)  
Technical Member**

**(Justice Ranjana P. Desai)  
Chairperson**

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